

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9692-9693/2024

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT

Appellant(s)

VERSUS

SHIV CHARAN & ORS.

Respondent(s)

[IN FIRST FIVE MATTERS]

WITH SLP(C) No. 20174/2021

(IA No. 159943/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Zoheb Hussain, A.S.G.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Mrigank Pathak, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aakriti Mishra, Adv.

Mr. Ramakrishnan Viraraghavan, Sr. Adv.
Mr. Shashank Shekhar, AOR
Mr. Sandeep Vij, Adv.
Mr. Neeraj Chamyal, Adv.
Mr. Dhananjay Sud, Adv.
Mr. Harsh Gupta, Adv.
Mr. Meghraj Singh, Adv.
Mr. Asa Harivenkat, Adv.
Mr. K Krishna Kumar, Adv.
Mr. Ratnesh Kumar, Adv.
Ms. Rajnandini, Adv.

For Respondent(s) :

Mr. Gaurav Agrawal, Sr. Adv.
Mr. Ravi Raghunath, AOR

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Vivek Gupta, Adv.
Ms. Aastha Singh, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.
Mr. Anand Kirti, Adv.

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Sudarshan Lamba, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Kanu Agrawal, Adv.
Mr. Saurav Roy, Adv.
Ms. Rajeshwari Shankar, Adv.

Mr. Jayant Mehta, Sr. Adv.
Mr. Siddharth Joshi, Adv.
Mr. Shubham Madaan, Adv.
Mr. Naman Gowda, Adv.
Mr. Anupam Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal Nos.9692-9693/2024

The learned Additional Solicitor General appearing for the appellant states that an effort is being made by the appellant to sort out the issue.

Only in view of this statement, we adjourn these appeals till 6th March, 2025. To be listed on the top of the cause list.

SLP(C) No. 20174/2021

The remedy of appeal under Section 61 of the Insolvency and Bankruptcy Code, 2016 is available to the first respondent.

To enable the learned Additional Solicitor General to take instructions, list on 6th March, 2025 on the top of the cause list.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER